वेतनमान में इलेक्ट्रिकल चार्जमैनों के लिए यह प्रणाली अपनाई गई है अन्य पर्यवेक्षी कर्मचारियों के लिए नहीं।

(ख) जी हां।

(ग) प्रश्न नहीं उठता।

(घ) जी नहीं।

(ङ) प्रश्न नहीं उठता।

लेखा तथा कार्मिक विभाग में संवर्गों का पुनर्गठन

10175. **श्री रामावतार शास्त्री** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या संवर्गों का पुनर्गठन रेलवे के लेखा तथा कार्मिक विभागों के कर्मचारियों के लिये ही किया गया था;

(ख) यदि हां, तो अन्य विभागों के बारे में भी ऐसा न किये जाने के क्या कारण हैं ;

(ग) क्या सरकार का विचार इस प्रणाली को अन्य विभागों पर भी लागू करने का है ;

(घ) यदि नहीं, तो इसके क्या कारण हैं ?

रेल मंत्रालय तथा संसदीय कार्य विभाग में उपमंत्री (श्री मल्लिकार्जुन): (क) न केवल लेखा और कार्मिक विभागों के संवर्गों की बल्कि रेलों के अन्य विभागों के संवर्गों की भी पुर्नसंरचना की गयी है।

(ख) से (घ) . प्रश्न नहीं उठता।

Guards punished for refusal to travel in Defective Break Vans

10176. SHRI DAYA RAM SHAKYA : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that there is a circular No. 77/M(N)/951/14 dated 3rd May, 1980 of the Railway Board for paying attention towards the deficiencies of doors, seats and windows of brake-vans as travelling by defective brake-van become unsafe;

(b) If so, whether any guards, for complaining for defective and removed seat, etc. and refusing to travel in brake-van without seat have been punished in Allahabad Division in Northern Railway in 1980 ; and

(c) if so, how many and the reasons thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Ye

(b) and (c): Guard Shri P.C. Kathia refused to work on a goods train even though there was no complaint of defective and removed seat. His complaint was that window shutters and the door of brake-van were defective/deficient which did not make brake-van unsafe but only slightly inconvenient. He also did not permit other guards to work on the train which caused detention to train. He has therefore been chargesheeted for disobedience and obstructing persons from discharge of their duty. But no punishment has been imposed so far.